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S
O.A.197/96

Order dated 15.11.2002

Heard Shri B.K.Sahoo, learned counsel for the applicants and Shri U.B.Mohapatra, learned Addl. Standing Counsel for the Respondents.

The issues involved in this Original Application were also raised by a batch of applicants who were similarly situated as that of the applicants in the instant O.A. in O.A. 306/95, which were answered by a reasoned order dated 18.6.2001 by a Division Bench (Mr.S.Som, V.C. and Mr.G. Narasingh, Member(J) of this Tribunal. In that view of the matter, there remains nothing more to be answered in the present O.A.; which is accordingly disposed of, being devoid of any merit. In the circumstances, however, there shall be no order as to costs.

Send Copies to Parties.

John
VICE-CHAIRMAN

John
MEMBER(JUDICIAL)